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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.137/Chd/Hry/2017

Surpreme Infrastructure India Ltd. ... Petitioner/Operational Creditor

Vs.

Ramaprastha Promoters &

Developers Pvt.Ltd.

...Respondent/Corporate Debtor

Present:

Mr. Anand Chhibbar and Mr. Akshay Bhan, Senior Advocates

with Mr.Gaurav Mankotia, Advocate for petitioner.

Having heard learned senior counsel for petitioner, it is noticed

that the affidavit filed in terms of clause (b) of sub-section (3) of Section 9 of the

Insolvency and Bankruptcy Code, 2016 does not comply with the requirement

of provisions. Clause (b) of sub-section (3) of Section 7 of the Code requires

furnishing of affidavit to the effect that there is no notice given by the corporate

debtor relating to dispute of unpaid operational debt. The affidavit referred to at

page 409-A of the paper book indicates that no notice of dispute in terms of

Section 8(2) of the I&B Code has been received by the petitioner company to

its demand notice dated 09.09.2017 which does not comply with the said

provision. The petitioner has also not attached copy of the ledger account

maintained by the petitioner in respect of the corporate debtor. Notice of these

defects to the petitioner. Mr.Gaurav Mankotia, Advocate accepts notice of

these defects on behalf of the petitioner. Let fresh affidavit to comply with

Section 9(3)(b) of the I&B Code, 2016 and copy of the ledger account duly

attested be filed within 7 days.

The matter be now listed on 09.01.2018.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

December 21, 2017

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